

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 162 of 2013 &
IA 238 of 2013**

Dated : 21st August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

Inox Renewable Ltd.

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant (s):

Mr. M.G. Ramachandran

Mr. Vishal Gupta

Mr. Mihir Kumar

Counsel for the Respondent(s):

Mr. Aditya Madan with

Mr. M.L. Gupta, Mr. Sudhir

Mr. A.K. Arya for R.2

ORDER

Mr. Aditya Madan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seek some time to file the reply. Accordingly, he is directed to file the same on or before 18.09.2013 after serving copy on the other side.

Post the matter on **20.09.2013**. In the meantime, the interim Order to continue.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**